

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 231 OF 2016 & IA NO. 495 OF 2016&
APPEAL NO. 399 OF 2017 & IA NO. 1164 OF 2017**

Dated : 3rd September, 2019

**Present: Hon'ble Mrs. Justice ManjulaChellur, Chairperson
Hon'ble Mr.Ravindra Kumar Verma, Technical Member**

In the matters of:

Jodhpur VidyutVitra Nigam Ltd. &Anr.

...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission&Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr.Bipin Gupta

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms.HimanshiAndley for R-1

Mr. P. N. Bhandari for R-2

ORDER

Heard thelearned counsel for the Appellant - DISCOM and Respondent Generator in part. We direct both the Appellant and Respondent Generator to file affidavit indicating how figure of 4.46 came to be entered in the PPA of 2014 and with reference to what is it - whether it is (a) levelised tariff of 2011-12 or (b) itis the lowest rate of purchase by DISCOM during 2011-12 or whether it is lowest of (a) and (b).

List the matter for further hearing on **19.09.2019.**

**(Ravindra Kumar Verma)
Technical Member**

Js/pk

**(Justice ManjulaChellur)
Chairperson**